

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4138
ANSWERED ON:19.12.2011
VIOLATION OF ROAD CONSTRUCTION NORMS
Venugopal Shri P.

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether any norms have been fixed by the Government for road construction projects;
- (b) if so, the details thereof;
- (c) whether during inspections conducted by the National Highways Authority of India (NHA), it has been found that many developers of road projects had violated the norms;
- (d) if so, number and details of contractors/developers who have been found guilty of violation of road construction norms during each of the last three years and the current year; and
- (e) the action taken by the Government/NHA against such guilty contractors/developers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (Dr. TUSHAR A. CHAUDHARY)

- (a)&(b) National Highway Projects are constructed as per guidelines/norms laid down in Indian Roads Congress (IRC) codes and Ministry's specifications for road & bridge works.
- (c)to(e) If contractors/ developers of road projects are found violating the norms/guidelines, appropriate actions viz. getting the works rectified, recovery of liquidated damages, forfeiture of performance security, imposing penalty with interest, declaring the contractors as non-performers and even black listing the agencies for certain period are taken as per relevant clauses of contract agreement, as per details at Annex.